

COURT - I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 175 of 2012

Dated : 7th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Co. Ltd.

... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

... Respondent(s)

Counsel for the Appellant(s) : Mr. Krishanan Venugopal, Sr.
Adv.
Mr. Sakya Chaudhuri
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. M.Y. Deshmukh
Mr. Yatin M. Jagtap for R-3
Mr. Hasan Murtaza

ORDER

It is represented by the Learned Counsel for the Respondent No.2 that reply has been filed on 1st February, 2013 and as such the pleadings are complete.

The Learned Senior Counsel for the Appellant requests time to file the rejoinder. Accordingly, he is permitted to do so on or before 15.02.2013 after serving copy on the other side.

Post the matter for final hearing on **05.03.2013.**

(Rakesh Nath)
Technical Member
rkt/sm

(Justice M. Karpaga Vinayagam)
Chairperson